

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.5995/2022

(Arising out of impugned final judgment and order dated 29-11-2021 in WA No.16/2019 passed by the High Court of Meghalaya at Shilong)

A. MURALI KRISHNA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR I.R.)

Date : 08-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Mohinder Kumar Madan, Adv.
Mr. Rajesh Kumar Chaurasia, AOR
Mr. Sujeet Kumar, Adv.
Mr. Sunil Kumar Tomar, Adv.
Mr. Dilip Kumar, Adv.
Mrs. Nanda Devi Deka, Adv.
Mr. Mahesh Chaurasia, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution of India.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Court Master